

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-505**  
IB-657/ND/2021

**IN THE MATTER OF:**

Manish Aneja & Ors.

....Applicant

**Vs.**

Revital Reality Pvt. Ltd.

.....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 05.07.2022**

**CORAM:**

**SHRI P.S.N PRASAD**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Piyush Singh, Adv. Aditi Sinha

For the Respondent : Ishan Dewan and Lokesh Malik advs

**ORDER**

Heard the submissions made by Counsels for both the parties. In this matter the order has already been reserved and the counsels have submitted that they have filed their written arguments. Counsel for the Corporate Debtor prayed for grant of leave of the Tribunal to file the judgments in support of their stand. The Counsel is permitted to file copies of the judgments by providing an advance copy of the same to the Counsel for the Financial Creditor. A week's time is granted. Let this matter be posted after a week to confirm filing of the same. Counsel for the Financial Creditor is also given a week's time to file copies of judgments, if any. Post this matter on **21.07.2022**.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

-Sd-

**(P.S.N PRASAD)**  
**MEMBER (J)**